



against the Respondent, Bank of Maharashtra, to return the wrongfully appropriated amount to the tune of Rs. 1,83,89,298/- which was adjusted wrongfully towards their individual claim. The said Application was allowed by the Bench on 07.07.2022, thereby directing Bank of Maharashtra to remit back this money of the Corporate Debtor forthwith. The Relevant para of the said order is quoted below:

*“Be that as it may, **Bank of Maharashtra, SAM Branch (code-1446) 2nd Floor, 444, Agarkar School Building, Somwarpeth, Pune 411011** is directed to remit back this money of the Corporate Debtor forthwith. This Order of the Bench may also be communicated through the Registry of this Court to the **Bank of Maharashtra, SAM Branch (code-1446) 2nd Floor, 444, Agarkar School Building, Somwarpeth, Pune 411011** for compliance. With the aforesaid observation, the Application bearing IA No. 1956 of 2020 is allowed and disposed of”.*

4) Having considered the submissions and upon perusal of order of this Bench dt. 07.07.2022, this Bench finds no substance in the present Interlocutory Application; hence, the same is disposed of.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare